

FIR No. 200/2012
PS: Crime Branch
State Vs. Riazuddin @ Pintu
U/s 21 NDPS Act

25.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. C. D. Rai, Counsel for applicant Shabana Khatun (through video conferencing)

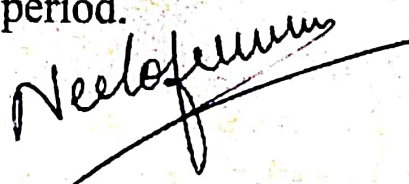
Hearing conducted through Video Conferencing.

This is an application for release of FDR of the surety after cancellation of endorsement, if any.

Report is received from Jail Superintendent concerned that accused Riazuddin in case FIR No. 200/2012 is released on regular bail in pursuance to release warrants received from the Court of Ms. Apoorva Mehra, Ld. MM, Delhi on 07.08.2020.

Ld. counsel for applicant submits that applicant stood surety for accused Riazuddin in the present case when accused was granted interim bail vide order dated 19.07.2019, which was subsequently extended on 12.12.2019 and thereafter upon the expiry of period of interim bail accused surrendered in terms of the order granted interim bail.

Let specific report be called from Jail Superintendent concerned as to whether the accused Riazuddin, released on interim bail on 19.07.2019 surrendered in the month of February 2020, after completion of interim bail period.



For report and consideration, put up on 30.09.2020.

Neelofer
(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
25.09.2020

B. A. No.1331/2020
FIR No. Not known
DD Entry No. GD 50 dtd. 10.02.2020
PS: Darya Ganj
State Vs. Roopak Jain
U/s 420 IPC

25.09.2020

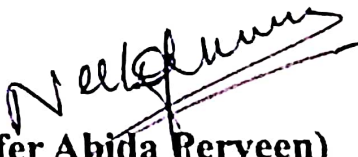
Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Sachin Kumar Jain, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Roopak Jain.

Judicial pronouncement filed on behalf of the accused-applicant.

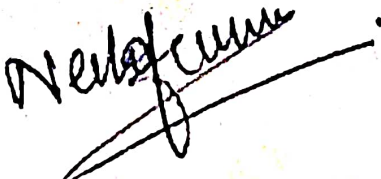
Arguments heard. For orders, put up a 4 pm.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
25.09.2020

At 4 pm
ORDER

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Roopak Jain.

Ld. counsel for the accused-applicant has contended that applicant is innocent. That applicant has received notice from SI Sonal Raj of PS Darya in respect of the alleged complaint against the applicant




regarding some purchase order by M/s Verdhman Paper Impex and not lifting of alleged goods and its non-payment. That applicant does not have concern either with M/s Shree Krishna Paper Mills and Industries Ltd. or with M/s Vardhman Paper Impex. That applicant is having apprehension that he may be implicated and arrested in the present case after registration of FIR as the applicant's name is mentioned in the complaint. That applicant had already joined the investigation and cooperated with the IO. In support of is contentions, Ld. counsel has relied upon decision in **Sushila Aggarwal and Ors v. State (NCT of Delhi) & Anr.** S.L.P (Crl.) No. 7281-7282/2017 decided by Hon'ble Supreme Court on 29.01.2020.

Ld. Addl. PP submits that the application is not maintainable as there is no case registered so far against the applicant and only complaint is received.

Though there is no FIR registered against the applicant however as per the reply of the IO one criminal complaint has been filed against the applicant and it has been submitted for the applicant that the applicant has been summoned in connection with the said complaint and he has appeared and rendered all cooperation and that though as on date there is no FIR registered on the basis of the complaint however it is apprehended that despite the full cooperation extended by the applicant only to malign his name an FIR is likely to be registered in which event there is a real possibility of his arrest. The IO has stated that a complaint has been received in respect of the accused however the action taken and status report in respect thereof is not filed. Action taken/status report be

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filed before the next date of hearing alongwith copy of the complaint. The applicant shall continue to extend all cooperation in the enquiry into the complaint till then and in such event no coercive measures shall be taken against the applicant on the basis of the complaint against him till the next date of hearing. For status report and consideration put up on 6.10.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
25.09.2020

B. A. No.1334/2020
FIR No. 27/2020
PS: NDRS
State Vs. Deepak @ Tarun
U/s 356/379/411/34 IPC

25.09.2020


Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. P. K. Sisodia, Counsel for accused-applicant (through
video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular
bail moved on behalf of accused Deepak @ Tarun in case FIR No. 27/2020.

Arguments heard in part. IO to file detailed report of investigation
conducted till date alongwith copy of statement recorded of the second victim.

For further arguments, put up on **01.10.2020**, as per request.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
25.09.2020

B. A. No. 1323/2020
FIR No. 394/2020
PS: Karol Bagh
State Vs. Nitin Aggarwal
U/s 420/406/509 IPC

23.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Mehul Gupta, Counsel for accused-applicant (through video conferencing)

Sh. Naveen Sharma, Counsel for complainant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused Nitin Aggarwal in case FIR No. 394/2020.

Reply is received.

During the course of arguments, Ld. counsel for the complainant has pointed out that the previous application for grant of anticipatory bail preferred on behalf of the accused-applicant was dismissed on the ground that it was not accompanied by any vakalatnama or authorization and the present application for grant of regular bail is also not accompanied by any authorization/vakalatnama.


Ld. counsel for the accused-applicant submits that he could not obtain vakalatnama earlier at the time of filing of the application for

Naveen Sharma

grant of regular bail and now signed vakalatnama has been received and same shall be filed today itself.

Needful be done before the next date of hearing.

In such circumstances, for consideration, put up on
28.09.2020.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
25.09.2020

B. A. No. 1342/2020
FIR No. 31/2019
PS: Rajinder Nagar
State Vs. Anil Raikwar
U/s 363 IPC
25.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Rahul Bhagat, Counsel for accused-applicant (through video conferencing)


Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Anil Raikwar in case FIR No. 31/2019.

Arguments heard in part. Ld. Counsel for the applicant submits that the FIR was registered under section 363 as the daughter of the complainant had gone missing however the daughter of the complainant has got her statement recorded under section 164 Cr.pc affirming that she is a major and has got married to the accused of her own volition and she had left the house as she did not wish to live with her step father and now on the basis of some school certificate the IO seeks to add Section 376 IPC besides the provisions of POCSO Act despite the fact that in the marriage certificate and the Adhar card the prosecutrix is shown to be born on 1.1.2000.

For purposes of disposal of the present application, prosecutrix is required to be heard.

Notice be served upon the prosecutrix through the IO as prosecutrix is stated to be in Nirmal Chhaya Institution. For arguments, put up on 29.09.2020

(Neelofer  Perveen)
ASJ(Central)THC/Delhi
25.09.2020

B. A. No. 1343/2020
FIR No. 28/2020
PS: Sarai Rohilla
State Vs. Gurpreet Singh
U/s 354/354A IPC and 10/21 POCSO Act

25.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Dhananjay Singh Sehrawat, Counsel for accused-applicant
(through video conferencing)
Ms. Rekha Aggarwal, counsel for prosecutrix (through video
conferencing)

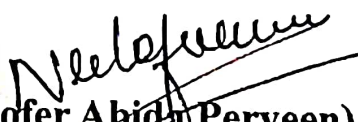
Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of
anticipatory bail moved on behalf of accused Gurpreet Singh in case FIR No.
28/2020.

Arguments heard in part.

Let IO be called alongwith record/ case file for tomorrow.

For further arguments, put up on 26.09.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
25.09.2020

B. A. No. 1344/2020
FIR No. 201/2020
PS: Kamla Market
State Vs. Suhail @ Sunny
U/s 392/411/34 IPC

25.09.2020


Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Ashok Kumar, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused Suhail @ Sunny in case FIR No. 201/2020.

Ld. counsel for accused-applicant seeks adjournment on the ground of personal difficulty.

For arguments, put up on 29.09.2020 as requested.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
25.09.2020

B. A. No. 1345/2020
FIR No. 30/2020
PS: Rajinder Nagar
State Vs. Nitesh Phore & Ors.
U/s 452/307/34 IPC & 25 of Arms Act.

25.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Lalit Yadav, Counsel for accused-applicant (through video conferencing)
Hearing conducted through Video Conferencing.

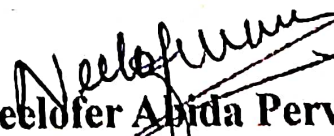
This is an application under Section 439 CrPC for grant of interim bail of 45 days in accordance with guidelines issued by High Powered Committee of Hon'ble High Court dated 18.05.2020 moved on behalf of accused Nitesh Phore in case FIR No. 30/2020.

Ld. counsel for accused-applicant submits that accused-applicant is in JC for more than 6 months as he is arrested in connection with present case on 07.03.2020 and co-accused have already been released on interim bail as per the guidelines dated 18.05.2020.

Ld. Addl. PP submits that reply of the IO with previous involvement report is not received.

Let previous involvement report in respect of the accused-applicant be called from the IO. Let custody certificate alongwith conduct report in respect of the accused-applicant be also called from the Jail Superintendent for the next date of hearing.

For report and consideration, put up on **29.09.2020**.


(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
25.09.2020

B. A. No. 1346/2020
FIR No. 240/2020
PS: Prashad Nagar
State Vs. Noor Mohd.
U/s 33/58 Delhi Excise Act


25.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Seema Gupta, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant bail moved on behalf of accused Noor Mohd in case FIR No. 240/2020.


Arguments heard. For orders, put up at 4 pm.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
25.09.2020

At 4 pm
ORDER

This is an application under Section 439 CrPC for grant bail moved on behalf of accused Noor Mohd in case FIR No. 240/2020.

Ld. counsel for the accused-applicant has contended that accused-applicant is in JC since 10.09.2020. That accused-applicant has been falsely implicated in the present case. That 12 cartons of illicit liquor are alleged to have been recovered from his cycle rickshaw. That the accused-applicant is a mere cycle rickshaw puller earning an honest living and has nothing to do with the alleged recovery. That the police is alleged to have acted on a secret



information however there is nothing as to who was the supplier and who was the destined recipient of the cartons of liquor bottles even though investigation as per the reply of the IO is stated to be now complete.

Ld. Addl. PP on the other hand submitted that accused-applicant is may misuse the concession of bail if granted and that 600 bottles of liquor were recovered on secret information from the cyclerickshaw of the accused-applicant. That accused-applicant does not have clean antecedents though the previous case is not under the Excise Act.


Heard.

As per case of the prosecution HC Rohitas Singh, along with Ct. Vijay Singh, and Ct. Shyam Sunder, were on patrolling duty in the area of PS Prasad Nagar, Delhi when HC Rohitas Singh, received secret information that one boy who supplies illegal liquor in cycle rickshaw, will pass through the area of PS Prasad Nagar. On this information, HC Rohitas Singh along with other staff apprehend a boy while pulling a loaded cycle rickshaw, who was coming on Ravidas Marg, from DBG road, who disclosed his name as Noor Mohd and on checking of cycle rickshaw, 12 cartons of quarters of illicit liquor (Total $50 \times 12 = 600$ quarters, 180 ml each) recovered from his cycle rickshaw. In this regard, a case vide FIR No. 240/20 U/S 33/58 Delhi Excise Act PS Prasad Nagar, Delhi was registered. The police is stated to have acted on a secret information but the recovery is effected without joining public persons from a busy road and there is no investigation put up before this court in respect of the alleged source of the consignment and where and to whom was the consignment to be delivered. It is not disputed that the accused-applicant is a rickshaw puller and has not been previously involved in any case under the Excise Act. The investigation is now complete and the custody of the accused-applicant is not

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required in connection with the present case any longer. In such facts and circumstances the In such facts and circumstances no purpose is to be served by keeping the accused-applicant in custody further in the present case and accordingly for the abovesaid reasons the present application for grant of regular bail is allowed and accused-applicant Noor Mohd. is granted regular bail in the present case subject to furnishing personal bond in the sum of Rs.20,000/- with one surety in the like amount to the satisfaction of the concerned Court/Duty MM and subject to the conditions that the accused-applicant shall scrupulously appear on each and every date of hearing before the Ld. Trial Court and shall not delay, defeat or subvert the proceedings in any manner whatsoever, he shall not in any manner threaten/ influence the witnesses in this case or tamper with the evidence or interfere with the course of justice in any manner whatsoever, and shall furnish his mobile phone number and that of the surety to the IO and shall not change his address or mobile phone number without prior intimation to the IO and shall not leave the territorial limits of NCR Region without prior intimation to the IO till the pendency of the proceedings. The surety shall also intimate about change of address or mobile phone number to the IO.

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
25.09.2020

B. A. No. 1347/2020
FIR No. 203/2016
PS: I, P. Estate
State Vs. Mangal Pandey
U/n 323/341/342/427/506/34 IPC

25.09.2020


Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Vishu Sharma, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Mangal Pandey in case FIR No. 203/2016.

Arguments heard in part. Ld. counsel for ^{the applicant} seeks time to rely upon judicial pronouncement in support of his arguments.

For further arguments, put up on 28.09.2020.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
25.09.2020

R.A. No. 1291/2020
FIR No. 28/2019
PS: Lahori Gate
State Vs. Vijay Mohan
U/s 429, 468, 471, 120-B IPC

25.09.2020

Present: Sh. N.P. Singh, Addl. PP for State (through video conferencing)
Sh. Murari Tiwari, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Vijay Mohan in case FIR No. 28/2019.

Ld. counsel for the accused-applicant submits that reply has been filed by the IO where it has come to the light that chargesheet in this case has now been filed on 25.09.2020, therefore he does not wish to press upon the present application and wants to withdraw the same in order to enable him to prefer appropriate bail application before the Trial Court. It is ordered accordingly. The application for grant of bail moved on behalf of accused Vijay Mohan in case FIR No. 28/2019 is dismissed. ~~as per the order of the court.~~

Neha Perveen
(Neha Perveen)
ASJ (Central) TIC/Delhi
25.09.2020

FIR No. 43/2018
PS Sadar Bazar
State v. Ravi Kohli
U/s 302/34 IPC

25.09.2020


Present: Sh. K.P.Singh, Ld. Adil PP for State (through video conferencing)

Sh. Hemant Chaudhary, counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Ravi Kohli in case FIR No. 43/2018 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi in the wake of outbreak of covid-19.

Arguments heard. For orders, put up on 28.09.2020.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
25.09.2020

FIR No. 36/2018
PS: Crime Branch
State Vs. Kunwar Singh
U/s 20/25/29 NDPS Act

25.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. V. K. Singh, Counsel for accused-applicant (through video conferencing)


Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Kunwar Singh in case FIR No. 36/2018.

Reply is filed.

Arguments heard in part. Ld. Counsel seeks some time to rely upon the evidence lead in this case as on date.

For further arguments, put up on 07.10.2020.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
25.09.2020

FIR No. 243/2018
PS: Nabi Karim
State Vs. Akash Gautam
U/s 302/34 IPC

25.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. P. K. Garg, Counsel for accused-applicant (through video conferencing)

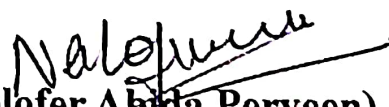
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail of 45 days in accordance with guidelines issued by High Powered Committee of Hon'ble High Court dated 18.05.2020 moved on behalf of accused Akash Gautam in case FIR No.243/2018.

Reply of the IO is received alongwith previous involvement report.

Ld. Addl. PP submits that there are seven previous involvements alleged against the accused-applicant. Ld. counsel for accused-applicant submits that now all those cases are over and on the query of the Court as to whether in all the previous cases, accused stands acquitted, Ld. counsel submits that as per the report of the IO, accused was convicted in one case and sentenced to period already undergone. However, Ld. counsel wants to seeks instructions from the applicant to further address arguments.

For further submissions, put up on 03.10.2020. In the meantime, custody certificate alongwith conduct report be called for from the Superintendent Jail.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
25.09.2020

FIR No. 123/2017
PS: Crime Branch
State Vs. Emeka Stephen

25.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Counsel for applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application of withdrawal of surety on behalf of the applicant.

Let notice of the application be issued to the accused through 10¹²⁻

For consideration, put up on 05.10.2020.

Naeofer
(Naeofer Abida Perveen)
ASJ (Central) THC/Delhi
25.09.2020

FIR No. 132/2017
PS: Crime Branch
State Vs. Vitalis Chindu

25.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Counsel for applicant (through video conferencing)
Hearing conducted through Video Conferencing.

This is an application of withdrawal of surety on behalf of the applicant.

Let notice of the application be issued to the accused *through 10^a*
For consideration, put up on 05.10.2020.

Neelofer
(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
25.09.2020

FIR No. 212/2017
PS: Lahori Gate
State Vs. Farsa Ram
U/s 395/397/412/34 IPC


25.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.
Sh. Sachin Jain, Ld. Legal Aid Counsel for accused-applicant
(through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused Farsa Ram in case FIR No. 212/2017.

Arguments heard. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
25.09.2020

AT 4 pm
ORDER

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused Farsa Ram in case FIR No. 212/2017.

Ld. counsel for the accused-applicant has contended that accused-applicant is in JC since 11.11.2017. That accused-applicant has been falsely implicated in the present case. That all public witnesses have been examined and only police officials remain to be examined. That conclusion of trial would take time due to prevailing situation arising out of covid-19 pandemic. That co-accused Vaibhav has been granted bail vide order dated 06.03.2020. that the



accused-applicant was the only bread earner for the family and due to his long custody and the prevailing pandemic situation the family of the accused-applicant is facing unbearable and acute hardships. That accused-applicant has clean antecedents and deep roots in the society.

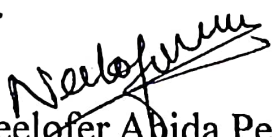
Ld. APP, on the other hand, submitted that accused-applicant is charged for commission of heinous offence u/s 397 IPC specifically against him as the accused-applicant had used knife in the commission of the robbery and is also charged along with the co-accused u/s 395 IPC. That the case of the co-accused granted bail is not on similar footing as the charge under section 397 IPC is against the accused-applicant for which the minimum punishment prescribed is 7 years RI.

Arguments heard.

FIR is registered on the complaint of Mahender Kumar that he is engaged in the courier business and on 11.11.2017 at 7 p.m, when he was taking accounts while sitting in his office at 431, 2nd floor, Kucha Brij Nath, Chandni Chowk, Delhi, 3 persons entered his office and one person wearing a jacket took out a knife from his jacket and put it at his throat, another person gave him a fist blow and tied his hands with a rope and the third person took out a black colour pistol and pointed with it at his chest and hitting him with a fist blow, snatched the keys of the Almirah from him and opened the steel Almirah and took out Rs.50,000/- in cash, Rs.11,000/- in cash and the delivery slips and the three mobile phones kept in the office, the complainant raised alarm and shouted *Chor-Chor* from the window at which the persons present below caught hold of one of the fleeing robbers, while the complainant also rescued himself and chased the

Neel Kumar

robbers and nabbed another, the third person managed to escape. Though there were three persons who are alleged to have entered the shop and committed the robbery, investigation lead to the involvement of more than five persons though the remaining could not be apprehended. Accused-applicant is alleged to have been amongst the robbers who had entered the shop, as the robber armed with knife who had threatened the complainant and is apprehended at the spot by the public persons. The accused-applicant has clean antecedents however It cannot be lost sight of that the complainant in the course of this examination in court has duly identified him as the robber armed with knife who had put the knife against his throat. All the public witnesses stand examined though one of the public witnesses has been sought to be recalled for reexamination to enable the prosecution to put the case property to him, and out of 14 witnesses cited 6 witnesses already stand examined. In such facts and circumstances as the accused-applicant has been duly identified to be the robber armed with knife who had threatened the complainant by thrusting the knife against the neck of the complainant and stands trial for offence under section 397 Cr. PC, it is not a fit case for grant of bail.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
25.09.2020